

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ASHOKA DESIGNS LLP

RELEVANT PARTICULARS

1.	Name of Corporate debtor	ASHOKA DESIGNS LLP
2.	Date of incorporation of corporate debtor	18-01-2018
3.	Authority under which corporate debtor is incorporated / registered	ROC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAL-7509
5.	Address of the registered office and principal office (if any) of corporate debtor	111A, Park Street, Shree Tower, 2nd Floor (South), Suite 201, Kolkata, Kolkata, West Bengal, India, 700016
6.	Insolvency commencement date in respect of corporate debtor	29-11-2023
7.	Estimated date of closure of insolvency resolution process	27-05-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Udit Agarwal IBBI Reg. No. - IBBI/IPA-001/IP-P-02799/2023-2024/14290
9.	Address and e-mail of the interim resolution professional, as registered with the Board	"Shyam Lake Garden", Block - C, Flat No. 519(G), 202, Jessore Road, Kolkata 700089, West Bengal having e-mail id : uditagarwal15@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Kamalia Associates, 11, Old Post Office Street, 1st Floor, Left Gate, Kolkata - 700 001. ashoka.cirp@gmail.com
11.	Last date for submission of claims	13-12-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ashoka Designs LLP on 29-11-2023.

The creditors of Ashoka Designs LLP, are hereby called upon to submit their claims with proof on or before 13-12-2023 to the interim resolution professional at the address mentioned against entry No. 10.

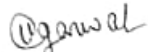
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA - NA. Submission of false or misleading proofs of claim shall attract penalties.

Date : 30.11.2023

Place : Kolkata

IBBI Reg. No. - IBBI/IPA-001/IP-P-02799/2023-2024/14290


Udit Agarwal